

SHRIMATI RITA VERMA: Mr. Speaker, Sir, formation of Committees is a delaying tactic. (*Interruptions*)

SHRIBALARAM JAKHAR: Mr. Speaker, Sir, claims are settled after considering all pros and cons. Committees are formed wherever necessary. (*Interruptions*)

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Border Area Development Programme in Rajasthan

*48. **SHRIGIRDHARILAL BHARGAVA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Border Area Development Programme in Rajasthan has been suspended since 1986-87;

(b) if so, whether this programme is still in progress in other States;

(c) whether the Government of Rajasthan have submitted some projects under this Programme to the Union Government for approval; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRIS. B. CHAVAN): (a) and (b). The Border Area Development programme was taken up during 1986-87 in Rajasthan, Gujarat and Punjab. Since 1987-88 the Government reoriented the Programme so as to confine it to education sector only.

(c) No new projects have been submitted by the Government of Rajasthan to this ministry under the Programme.

(d) Question does not arise.

[*Translation*]

Development of Barren and Wasteland

*49. **SHRI RAM TAHAL CH-
OUDHARY:
SHRI DHARMANNA MON-
DAYYA SADUL:**

Will be the Minister of AGRICULTURE be pleased to state:

(a) the area of barren and wasteland in the country, State-Wise; and

(b) the steps taken by the Government to make them cultivable?

THE MINISTER OF AGRICULTURE : (DR. BALRAM JAKHAR): (a) A Statement is attached.

(b) Land is a State subject and productive use including cultivation falls under the purview of the State Government and subject to policies and guidelines laid down by them for this purpose. For sustainable use, land resources are to be used as per capability and suitability. The approach is therefore to render barren land and wastelands productive, not necessarily for production of agricultural crops. Presently Government do not have any specific programme exclusively for reclamation of barren land.

National Wastelands Development Board (NWDB) in the Ministry of Environment and Forests is the nodal agency to bring under productive use, wastelands in the country through a massive programme of afforestation and tree planting. For the development of wastelands, NWDB is implementing the following programmes:-

(i) Integrated Wastelands Development Projects Scheme.

(ii) Fuelwood/Fodder Projects Scheme.

(iii) Decentralised people's Nurseries Scheme.

(iv) Margin Money Assistance Scheme.

(v) Raising of Minor Forest Produce including Medicinal Plants Scheme.

(vi) Seed Development Scheme.

(vii) Aerial Seedling Scheme.

(viii) Grants-in-Aid Scheme (for Voluntary Agencies).

The enhancement of the capability of such land is also addressed in the Central/State Sector programmes of Soil Conservation and Watershed Development such as (a) Centrally Sponsored Scheme of Soil Conservation in the Catchments of River Valley projects, (b) National Watershed Development project for Rainfed Areas, (c) Centrally Sponsored Scheme of Integrated Watershed Management in the Catchment of Flood Prone Rivers, (d) Centrally Sponsored Scheme of Reclamation of Alkali Soils in the States of Uttar Pradesh, Punjab and Haryana and (e) EEC Assisted projects of Reclamation of Ravinous Areas in Uttar Pradesh and Integrated Watershed Management in Gujarat.

STATEMENT

Details of Statewise (i) Barren & unculturable lands and Wastelands in India

(Area in thousand ha.)

<i>Sl. No.</i>	<i>Name of the State/U. T.</i>	<i>Barren & unculturable land* (as on 1988-89)</i>	<i>Wastelands (Estimated)**</i>	<i>Remarks</i>
1.	Andhra Pradesh	2259	11416	As per 9 fold land use classification, barren & unculturable
2.	Arunchal Pradesh	48		
3.	Assam	1541	1730	lands are reported together as
4.	Bihar	1016	5458	in Column No. 3.
5.	Goa	13	-	
6.	Gujarat	2676	7836	
7.	Haryana	155	2478	
8.	Himachal Pradesh	191	1958	
9.	Jamu & Kashmir	279	1565	
10.	Karnataka	800	9165	

(Area in thousand ha.)

<i>Sl. No.</i>	<i>Name of the State/U.T.</i>	<i>Barren & uncul- turable land* (as on 1988-89)</i>	<i>Wastelands (Estimated)**</i>	<i>Remarks</i>
11.	Kerala	71	1279	
12.	Madhya Pradesh	2208	20142	
13.	Maharashtra	1699	14401	
14.	Manipur	1419	1438	
15.	Meghalaya	142	1918	
16.	Mizoram	201	-	
17.	Nagaland	-	1386	
18.	Orissa	450	6384	
19.	Punjab	72	1230	
20.	Rajasthan	2802	19934	
21.	Sikkim	173	281	
22.	Tamil Nadu	513	4401	
23.	Tripura	-	973	
24.	Uttar Pradesh	1060	8081	
25.	West Bengal	187	2536	
26.	Andaman & Nicobar Islands	2		
27.	Chandigarh	-		
28.	Dadra & Nagar Haveli	-		
29.	Daman & Diu	2	3604	
30.	Delhi	10		
31.	Lakshadweep			

(Area in thousand ha.)				
Sl. No.	Name of the State/U.T.	Barren & un-culturable land* (as on 1988-89)	Wastelands (Estimated)**	Remarak
32.	Pndicherry	-		
Total		19989	129574	

*Ministry of Agriculture, New Delhi (Dte. of Economic & Statistics).

**Ministry of Environment & Forests (National Wastelands Development Board).

The above estimate is not based on a country-wise survey of all wastelands in the country.

[English]

INDU-UK agreement on Extradition

*50 **PROF. RAM KAPSE:**
SHRIMATI BASAVARAJESH-
WARI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of persons whose extradition has been sought from UK during the last one year:

(b) whether the Government propose to finalise an agreement with Uk on extradition and confiscation of property of those found involved in terrorist activities and drug trafficking:

(c) if so, the salient features thereof; and

(d) the time be which the agreement is likely to be effective?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADAVSINH SOLANKI) (a) NIL.

(b) Yes Sir, Negotiations are currently underway with UK for finalisation of an Extradition Treaty and an Agreement concerning the Tracing, Restraint & Confiscation of the Proceeds & Instruments of Crime (in-

cluding crimes involving currency transfers) & Terrorist funds.

(c) and (d). The salient features can be given only after the finalisation of the agreements mentioned above. They will be brought into force after they are signed and related formalities completed on both sides.

Repatriation of Sri Lankan Refugees

*51. **SHRI R. JEEVARATHINAM:**
SHRI K.H. MUNIYAPPA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the steps taken by the Government for the repatriation of Sri Lankan refugees:

(b) the progress made in this direction so far;

(c) the time by which the repatriation process is likely to be completed;

(d) the estimated expenditure to be incurred by the Government in this regard;

(e) whether the Government have initiated any talks with the Government of Sri Lanka regarding the security arrangements for refugees on their return to Sri Lanka; and

(f) if so, the results thereof?